

Drafting of Private Members' legislations

2178. PROF. M. V. RAJEEV GOWDA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Ministry is of the opinion that law making process will be strengthened by supporting Private Members' legislations by way of lending the expertise of its drafting personnel;

(b) whether currently, the Legislative Department of the Ministry extends support or expertise of its personnel for drafting of legislation by Private Members of Parliament on request; and

(c) if so, the details and past instances thereof and if not, whether there are any plans in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): (a) and (b) No, Sir.

(c) Does not arise.

Reservation for women in Lok Sabha and State Legislatures

2179. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has restarted consultation with various political parties and stakeholders to provide 33 per cent reservation for women in Lok Sabha and State Legislatures; and

(b) if not, when Government will restart consultations and arrive at a decision as women in the country are deprived of their rightful political representation in Lok Sabha and State Assemblies?

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): (a) and (b) The Government has not restarted consultation with any political party or other stake-holders. It has been the endeavor of the Government to provide for reservation of one-third seats for women in the House of the People and the State Legislative Assemblies. However, the issue involved needs careful consideration on the basis of consensus among all political parties before a Bill for amendment in the Constitution is brought before Parliament.